

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF M/s SUNLIGHT EXTRUSION PRIVATE LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                           |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | M/s Sunlight Extrusion Private Limited.                                                                                                                                                                                                                   |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 10 <sup>th</sup> January 2002                                                                                                                                                                                                                             |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | ROC – Ahmedabad Under the Companies, Act, 1956                                                                                                                                                                                                            |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U27201GJ2002PTC040352                                                                                                                                                                                                                                     |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 501 (I) 502 (I) 513 514, GIDC Estate- Waghodia, Baroda- 391 760 Gujarat, India                                                                                                                                                                            |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 25 <sup>th</sup> February 2020<br>(NCLT order received on dated 17 <sup>th</sup> March 2020)                                                                                                                                                              |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 23 <sup>rd</sup> August 2020                                                                                                                                                                                                                              |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Abhishek Nagori<br>Regn.No.: IBBI/IPA-001/IP-P00020/2016-2017/10044                                                                                                                                                                                   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara- 390 023, Gujarat – India.<br>E-mail: jlnusb@gmail.com                                                                                              |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | 330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara- 390023, Gujarat – India.<br>E-mail: cirp.sepl@ddip.in                                                                                              |
| 11.                  | Last date for submission of claims                                                                                                    | 31 <sup>th</sup> March 2020                                                                                                                                                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Nil                                                                                                                                                                                                                                                       |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                                                            |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a><br>330/348, Third Floor, Tower – A, Atlantis – K-10, Opp. Vadodara Central, Sarabhai Main Road, Vadodara- 390 023, Gujarat – India<br>E-mail: cirp.sepl@ddip.in |

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of a corporate insolvency resolution process of the M/s. Sunlight Extrusion Private Limited. on 25<sup>th</sup> February 2020.

The creditors of M/s. Sunlight Extrusion Private Limited, are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> March 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employee

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19<sup>th</sup> March 2020

Place: Vadodara



  
Abhishek Nagori

Interim Resolution Professional  
IBBI/IPA-001/IP-P00020/2016-2017/10044